

(32)

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1539/91

New Delhi this the 8th February, 1996.

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr A. Vedavalli, Member (J)

1. Shri Parshu Ram
S/o Late Shri Chand Gobind,
H.No.488, Kidwai Nagar,
New Delhi-23.

2. Shri Rama Dhin Pandit,
S/o Shri Dhorai Pandit,
H.No.E-22, J.J. Colony,
Khyala, New Delhi-18.Applicant

(Advocate : None)

Versus

Union of India, through
The Secretary,
Department of Petroleum & Natural Gas
Ministry of Petroleum & Chemicals,
Shastri Bhavan, New Delhi.Respondents

(By Advocate : None)

Order (Oral)

(By Hon'ble Shri S.R. Adige, Member (A))

On 24.11.95 applicant's counsel Shri D.R. Gupta had sought and was allowed permission to withdraw from this case.

2. Fresh notice was ordered to be issued to the remaining applicant i.e. S/Shri Parshu Ram and Ram Dhin Pandit. Notices were accordingly issued to the address given by them but have been received back, with the endorsement that 'no such persons are residing on this address.' We note that the applicant was absent on 16.1.96 i.e. on the previous date also. It appears that the applicants are not interested in pursuing this O.A., ^{and} under the circumstances the same is dismissed for default & non-prosecution.

A. Vedavalli
(Dr A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)